

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Cus.Appeal No.83/09

(Arising out of Order-in-Appeal No.Prev./Cus/209/08 dt.18.11.2008 passed by Commissioner (Appeals) of Customs, Kolkata)

Commr. of Customs (Prev.), West Bengal

Applicant (s)/Appellant (s)

Vs.

M/s Defence Agro Chemicals & Fertilizers

Respondent (s)

Appearance:

Shri S. N. Mitra, Asstt.Commr. (AR) for the Revenue (s)
Shri N. K. Choudhury, Adv. for the Respondent (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER
HON'BLE SHRI BIJAY KUMAR, TECHNICAL MEMBER

Date of Hearing : 17.05.2018

Date of Decision : 17.05.2018

ORDER NO...FO/A/76098/2018

Per Coram :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./163/2010-JC dated 17.12.2015.

2. The Id.Advocate, Shri N.K.Chowdhury, appeared on behalf of the Respondent-Assessee. He has no objection for withdrawal of appeal as proposed by Revenue.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under Litigation Policy.

Dictated and pronounced in the open Court

Sd/
(BIJAY KUMAR)
MEMBER (TECHNICAL)

Sd/
(P. K. CHOWDHARY)
MEMBER (JUDICIAL)

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Cus.Appeal No. 15/10